

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A.62/2215/20

This the 12th day of October, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ghulam Hyder Zarger, aged 55 years, S/o Muhammad Yousuf Zarger, R/o General Bus Stand, Anantnag, Kashmir Jr. Engineer, R&B Sub Division Seer District Anantnag.

.....Applicant
(Advocate: Mr. P.S. Ahmad)

Versus

1. State of J&K through, Commissioner/ Secretary to Govt., Public Works Department (R&W), Civil Sectt. Srinagar/ Jammu.
2. Chief Engineer R&B Kashmir Srinagar.
3. Superintending Engineer R&B Circle, Anantnag.
4. Executive Engineer R&B Division Khanabal, Anantnag.
5. Assistant Executive Engineer R&B Sub. Division Seer, District, Anantnag.

.....Respondents
(Advocate: Mr. Amit Gupta)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

Case of applicant, Ghulam Hyder Zarger is that, in the year 2011, he was working as Junior Engineer in Sub Division Seer of R&B, district Anantnag. Respondent No.2 issued transfer order showing the

applicant's present posting at R&B Division Vailoo and on filing of representation by applicant, he was restrained in Khanabal. Respondent No.2 after four months ordered the relieving of applicant again showing applicant's present place of posting as Vailoo and ordered that applicant should be relieved immediately. Therefore, the applicant has challenged the impugned order dated 25.06.2011 whereby he was transferred and relieved also. The applicant has challenged the impugned order on a number of grounds as mentioned in the T.A.

2. The case pertains to the year 2011 and whatever may have been the inconvenience faced by the applicant in the year 2011, the same would not remain at this stage. Nearly nine years have elapsed and by this time, he must have been transferred at least four to five times. Leaned counsel for the applicant has no objection if the T.A. is dismissed due to elapse of time.

3. In view of the aforementioned reason and even otherwise, we do not find any merit in the O.A., hence the same is, accordingly, dismissed. There shall be no order as to costs.

(ANAND MATHUR.)
MEMBER (A)
sk/-

(RAKESH SAGAR JAIN)
MEMBER (J)